

Central Administrative Tribunal  
Calcutta Bench

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CP(C) 73/98

(OA 438/96)

Dt. 22.11.2001.

Present: Hon'ble Shri S.Biswas, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

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Nishikanta Roy

..vs..

Mr.J.V.Rao, FA&CAO  
(SE Rly.)

Counsel for the Applicant : Mr.S.Chakraborty  
Counsel for the Respondents: Mr.S.Chowdhury

ORDER

By Shri Shanker Raju, Member(J)

Heard the parties. As per the directions of this Court contained in the order in OA dt. 20.3.98, the FA & CAO (Admn) has been directed to treat the application as a representation and to dispose of the same within three months.

2. Learned counsel for the applicant has filed this CP on the ground that willful contumacious disobedience of this Court as according to him, the order has not been passed by the FA & CAO(Admn.). It is also stated by the learned counsel for the respondents that there is no post of FA&CAO (Admn) and the order has been passed for the FA&CAO(Admn.)

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3. In this view of the matter we find that the representation has/<sup>not</sup> been disposed of and the respondents are directed to dispose of the representation i.e. the application of the applicant by passing a detailed and speaking order through the FA & CAO(<sup>Admn</sup>) within two months from today. In this view of the matter the CP is disposed of. Notices are discharged.

S. Raju  
(SHANKER RAJU)  
Member(J)

S. Biswas  
(S. BISWAS)  
Member(A)

22.11.2001.

MB.